

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD.

....

ORIGINAL APPLICATION NO. 493 of 2001.

this the 11th day of May 2001.

HON'BLE MR. SKI NAQVI, MEMBER (J)

Balbir Bahadur, S/o late Sri Jhumak Lal, R/o 451 Chahbai,  
District Bareilly.

Applicant.

By Advocate : Sri K. Ajit.

Versus.

Union of India through Kendriya Vidyalaya Sangathan,  
New Delhi.

2. Principal, Kendriya Vidyalaya no.1, Banbasa Cantt.  
District Chamwat.

3. Sri A.K. Chaturvedi, Principal, Kendriya Vidyalaya  
no. 1, Banbasa Cantt. District Champawat.

Respondents.

By Advocate : None.

ORDER ( ORAL )

As per the applicant's case, he was transferred on promotion as Upper Division Clerk ( UDC in short ) from Kendriya Vidyalaya no.2 Bareilly to Kendriya Vidyalaya Banbasa Cantt. and joined at Banbasa Cantt. on 24.2.83.

Thereafter, he was attached at Kendriya Vidyalaya, Ranikhet <sup>Under</sup> on the order of Deputy Commission and again transferred to Bareilly, where he joined and is working presently. The applicant has a grievance that during his posting at Ranikhet, he ~~has been~~ <sup>was</sup> paid only the minimum of the basic and not the full entitlements for which he made a representation followed by several reminders, but without success and therefore, he has come-up before this Tribunal seeking the redressal.

2. Keeping in view the facts and circumstances of the matter, I find it expedient to direct the competent authority in the respondents establishment to decide the

*[Signature]*

pending representation of the applicant and taking necessary steps to get his dues paid within a period of four months from the date of communication of this order.

2. The O.A. stands disposed of as above with no order as to costs.

*Sac m/s*

MEMBER (J)

GIRISH/-